

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 9

C.P./(IB)/646/MB/2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **26.09.2022**

NAME OF THE PARTIES: - **IDFC First Bank Limited V/s Marvel
Realtors and Developers Limited**

Appearance (via video-conference):

For the Applicant : Mr. Shyam Kapadia, Advocate

For the Respondent : Ms. Natasha Bhot, Advocate

Sections 7 of the IBC, 2016

ORDER

Ld. Counsel for the Corporate Debtor seeks time to place on record Affidavit in Reply. Record reveals that by order of this Bench dt. 04.07.2022, one week's time was granted to the Corporate Debtor to place on record Affidavit in Reply by duly serving a copy to the Counsel appearing on behalf of the Financial Creditor. In spite of the same, the order of this Bench has not been complied by the Corporate Debtor. Thereafter, the matter was listed on Board on two occasions; on which dates, none was present for the Corporate Debtor. In that view of the matter, we thus find no reason to grant further time to the Corporate Debtor to place on record Affidavit in Reply.

Heard Ld. Counsel for the Financial Creditor. **Closed for orders.** However, the Corporate Debtor is at liberty to place on record short written submissions, if they so desire to place the same on record, within a period of two weeks' from today.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)